

Bail Application No. 651/2020  
FIR No. 447/19  
P.S. Kishangarh  
State vs Dev Raj

23.04.2020

Present: During Covid-19 lockdown period.  
Ld. APP for the State.  
Sh. Vivek Aggarwal, Ld. LAC for the applicant/accused from  
NDLSA.

Bail application has been received from Jail authorities.

Ld. LAC for the accused submits that in view of the guidelines of Hon'ble High Court of Delhi laid down in the matter of Shobha Gupta & Ors. vs. Union of India passed on 23.03.2020 and of the High Power Committee of Hon'ble High Court dated 28.03.2020 and 07.04.2020 the accused may be released on interim bail for a period of 45 days.

I have given thoughtful consideration to the submissions made by counsel for the parties.

Considering the directions of High Power Committee of Hon'ble High Court dated 28.03.2020 and 07.04.2020, the applicant/accused is admitted on interim bail for 45 days on furnishing personal bond in the sum of Rs.50,000/- to the satisfaction of Jail Suptd. Applicant to surrender before the jail superintendent after expiry of 45 days from the date of his release. Application disposed of accordingly.

Copy of the order be given dasti as well as be sent to Jail Superintendent and to the accused for compliance.

(AJAY GARG)  
Roster Judge  
Additional District Judge,  
Patiala House Court, New Delhi.  
23.04.2020

**Bail Application No. 650/2020**  
**FIR No. 318/19**  
**P.S. Naraina**  
**State vs Rohit**

23.04.2020

Present: During Covid-19 lockdown period.  
Ld. APP for the State.  
Sh. Vivek Aggarwal, Ld. LAC for the applicant/accused from  
NDLSA.

Bail application has been received from Jail authorities.

Ld. LAC for the accused submits that in view of the guidelines of Hon'ble High Court of Delhi laid down in the matter of Shobha Gupta & Ors. vs. Union of India passed on 23.03.2020 and of the High Power Committee of Hon'ble High Court dated 28.03.2020 and 07.04.2020 the accused may be released on interim bail for a period of 45 days.

I have given thoughtful consideration to the submissions made by counsel for the parties.

Considering the directions of High Power Committee of Hon'ble High Court dated 28.03.2020 and 07.04.2020, the applicant/accused is admitted on interim bail for 45 days on furnishing personal bond in the sum of Rs.50,000/- to the satisfaction of Jail Suptd. Applicant to surrender before the jail superintendent after expiry of 45 days from the date of his release. Application disposed of accordingly.

Copy of the order be given dasti as well as be sent to Jail Superintendent and to the accused for compliance.

(AJAY GARG)  
Roster Judge  
Additional District Judge,  
Patiala House Court, New Delhi.  
23.04.2020

Bail Application No. 654/2020  
FIR No. 54/14  
P.S Special Cell  
U/s 21/29 Act  
State vs Chandrashekhar

23.04.2020

During Covid-19 lockdown period.

Present: Ld. APP for the Sate alongwith IO SI Surender Singh.  
Sh. Prakash Kumar, ld. counsel for the applicant through VC.

Ld. Counsel for the applicant submits that health of the applicant is deteiorating in jail during his J/C.

In view of the submissions made, let medical report of the applicant be called through Jail Suptd. for 27.04.2020.

(AJAY GARG)  
Roster Judge  
Additional District Judge,  
Patiala House Court, New Delhi.  
23.04.2020

Bail Application No. 653/20  
FIR No. 172/19  
P.S Crime Branch, Narcotics  
U/s 21/29  
State vs Rabi Ur @ Hussain

23.04.2020

During Covid-19 lock down period.

Present: Ld. APP for the State.

Sh. Vivek Aggarwal, Id. LAC for applicant.

IO/SI Jai Prakash in person.

At request of Id. LAC for applicant/accused, let medical report of applicant/accused be called through Jail Suptd. for 29.04.2020.

(AJAY GARG)  
Roster Judge  
Additional District Judge,  
Patiala House Court, New Delhi.  
23.04.2020

**Bail Application No. 592/20  
NCB vs. Sukhwinder Singh**

23.04.2020

**During Covid-19 Lockdown period.**

Present: Sh. P.C. Aggarwal, Ld. SPP for the NCB.  
Sh. Gaurav Chandiok, Ld. Counsel for applicant/accused through  
VC.


By virtue of the instant application, the regular bail has been sought on the merits of the case citing technical defects in the investigation and/or interim bail has been sought by the applicant due to Covid-19 crisis.

Strongly opposed by ld. SPP on the ground that as per Section 37 of NDPS Act, in order to release the applicant on regular bail, this court has to opine that there are reasonable ground to believe that the applicant is not guilty of such offence and that he is not likely to commit such offence while on bail, which this court cannot opine for want of the trial court record.

He further submits that even for grant of interim bail neither urgency has been shown by the applicant nor the instant case falls under the category of cases for which guidelines has been laid down by Hon'ble High Court in view of the pandemic crisis of Covid-19.


Submissions heard. Record perused. Considered.

In view of the categorical bar of Section 37 NDPS Act, no case for releasing the applicant/accused on regular bail is made out. Further, as far as the interim bail is concerned neither any justifiable urgent ground has been shown nor the case falls under the category of cases for which guidelines has been laiddown by Hon'ble Delhi High Court in view of the Covid-19 crisis.



2.

Hence, no ground for interim bail is made out. Thus applicant stands dismissed.

  
**(AJAY GARG)**  
Roster Judge  
Additional District Judge,  
Patiala House Court, New Delhi.  
23.04.2020

**Bail Application No. 645/20**  
**FIR No. 105/20**  
**P.S Naraina**  
**U/s 20/61/85 NDPS Act**  
**State vs Sunaina Devi**

23.04.2020

Present: During Covid-19 lockdown period.  
Ld. APP for the State.  
Sh. Navneet Panwar, ld. Counsel for applicant through VC.  
SI Manoj Kumar in person.

Reply on behalf of IO filed.

Report of CMO regarding health of the applicant filed. However, on perusal of the report it is observed that the same has been filed on the basis of medical record of 2019 only. Whereas, ld. Counsel for the applicant submits that the applicant is having a cyst in her brain which is adding to her agony and deteriorating her health day to day.

In view of the submissions made, Jail Suptd. is directed to get the applicant/accused medically examined through Jail Hospital and file the current report regarding her health.

Matter be listed on 27.04.2020.

Copy of the order be sent to Jail Suptd. for compliance.

**(AJAY GARG)**  
**Roster Judge**  
**Additional District Judge,**  
**Patiala House Court, New Delhi,**  
**23.04.2020**

**Bail Application No. 649/20**

**FIR No. 402/17**

**P.S V.K. (North)**

**U/s 363/366**

**State vs Amar Valmiki**

*IPC*

23.04.2020

Present: Ld. Addl. PP for the State.

IO absent.

None for applicant.

Report on behalf of IO/SHO not received.

In the absence of report of IO, the application cannot be decided  
at this stage.

Let report be called for 29.04.2020.

**(AJAY GARG)**

**Roster Judge**

**Additional District Judge,**

**Patiala House Court, New Delhi.**

**23.04.2020**



**Bail Application No. 648/20**  
**FIR No. 39/19**  
**P.S Special Cell**  
**U/s 363/366**  
**State vs Nnadozie Emmanuel**

23.04.2020

During Covid-19 lock down period.

Present: Ld. APP for the State.

Sh. S.S. Aggarwal, ld. Counsel for applicant.

Ld. Counsel for the applicant sought adjournment after the lock down.

At his request, list the matter on 04.05.2020.

**(AJAY GARG)**  
**Roster Judge**  
**Additional District Judge,**  
**Patiala House Court, New Delhi.**  
**23.04.2020**

Bail Application No. 631/20

FIR No. 58/20

P.S Delhi Cantt

U/s 354 *IPC*

State vs Raunak Massi

23.04.2020

During Covid-19 lock down period.

Present: Ld. APP for the State.

Sh. Ashok Gehlot, Id. Counsel for accused through VC.

Report has been received. However, counsel for the applicant submits that as per his knowledge, the victim has not supported the prosecution case in her statement u/s 164 Cr.PC.

However, as neither the police file nor IO is present, at the request of Id. Counsel for the applicant, IO be called alongwith police file on 25.04.2020.

(AJAY GARG)  
Roster Judge  
Additional District Judge,  
Patiala House Court, New Delhi.  
23.04.2020

23.04.2020

During Covid-19 Lockdown period.

Present: Sh. Rakesh Manchanda, Ld. SPP for the NCB.  
Sh. Gaurav Chandio, Ld. Counsel for applicant/accused through VC.

By virtue of the instant application, the regular bail has been sought on the merits of the case citing technical defects in the investigation and/or interim bail has been sought by the applicant for taking care of his wife and minor child.

Strongly opposed by ld. SPP on the ground that as per Section 37 of NDPS Act, in order to release the applicant on regular bail, this court has to opine that there are reasonable ground to believe that the applicant is not guilty of such offence and that he is not likely to commit such offence while on bail, which this court cannot opine for want of the trial court record.

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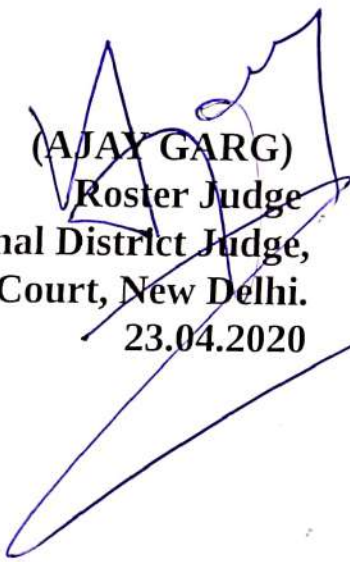
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Hence, no ground for interim bail is made out. Thus applicant stands dismissed.

  
**(AJAY GARG)**  
**Roster Judge**  
**Additional District Judge,**  
**Patiala House Court, New Delhi.**  
**23.04.2020**